HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL Nos. 270, 271 and 272 OF 2025

WRIT PETITION NO.270 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 23/07/2024, in W.P. No. 6762 of 2021 on the file of the High Court.

Between:

Telangana Public Service Commission (TGPSC), Rep. by its Secretary, M.J. Road, Nampally, Hyderabad, Telangana State.

...APPELLANT/RESPONDENT NO.1 in W.P.No.6762 of 2021

AND

1. Ashlesha Vellakuti, D/o: Devendar, Age 39 years, Occupation. Private Teacher, R/o H No.435, Charlapalli Parkal Mandal, Warangal District, Telangana, 506391.

...RESPONDENT NO.1/PETITIONER in W.P.No.6762 of 2021

2. Telangana Social Welfare Residential Educational Institutions Society, Rep. by its Secretary, DSS Bhavan Masab, Tank, Hyderabad 500 028.
3. Telangana Minority Residential Educational Institutions Society, Rep. by its Secretary, 62596/1/1 Road No 10, Beside Star Hospital Lane, Beside Shankar Lal Jewellers, Banjara Hills, Hyderabad 500 034.
4. Mahatma Jhyotiba Phule Telangana Backward Classes Welfare Residential Institutions Society, Rep. by its Secretary, DSS, Bhavan Masab Tank, Hyderabad 500 028.
5. Telangana Residential Educational Institutions Society, Rep. by its Secretary, 4th Floor, DSS Bhavan, Opp. Chacha Nehru Park, Masab Tank, Hyderabad 500 028.

...RESPONDENT No.2 to 5/RESPONDENT NO.2 TO 5 in W.P. No.6762 of 2021

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders of the Learned Single Judge passed in W.P. No. 6762 of 2021, dated 23/07/2024 pending disposal of the main Writ Appeal

Counsel for the Appellant: SRI P. S. RAJASEKHAR (SC FOR TGPSC)

Counsel for the Respondent No.1: MS. M. VANAJAKSHI

Counsel for the Respondent Nos.2 to 5: SRI N. BHOOPAL REDDY

WRIT PETITION NO.271 OF 2025

Between:

The Telangana State Public Service Commission (TGPSC), Rep by its Secretary, M J Road, Nampally, Hyderabad, Telangana State. 500103.

...APPELLANT/RESPONDENT NO.2 in W.P. No.7028 of 2021

AND

1. Indoori Ashok Kumar, S/o: Sri. L. Balaiah, Aged 39 years, R/o. H.No.74-31, 3rd Zone, Mandamarri, Mancherial District.

...RESPONDENT NO.1/PETITIONER IN W.P. No.7028 of 2021

2. State of Telangana, Education Department, Rep. by its Principal Secretary, Telangana Secretariat, Hyderabad-500 022
3. Telangana Residential Educational Institutions Society (TREIS), Rep by its Chairman, Masab Tank, Hyderabad.

...RESPONDENT No.2 to 3/RESPONDENT No.2 to 3 in W.P.No.7028 of 2021

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders of the Learned Single Judge passed in W.P. No. 7028 of 2021, dated 29.04.2024 pending disposal of the main Writ Appeal.

Counsel for the Appellant: SRI P. S. RAJASEKHAR SC FOR TELANGANA STATE PUBLIC SERVICE COMMISSION(TSPSC)

Counsel for the Respondent No.1: MS. M. VANAJAKSHI

Counsel for the Respondent No.2: GP FOR EDUCATION DEPARTMENT

Counsel for the Respondent No.3: SRI N. BHOOPAL REDDY

WRIT APPEAL NO: 272 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against Order Dated 23/07/2024 Passed in WP.No.5904 of 2021. on the file of the High Court.

Between:

Telangana Public Service Commission (TGPSC), Rep. by its Secretary, M.J. Road, Nampally, Hyderabad, Telangana State.

...APPELLANT/RESPONDENT NO.1 in W.P. No.5904 of 2021

AND

1. Mallam Gopal, S/o Isthari, Aged about . 48 years, Occ. Teacher, R/o H.No. 4-56, Velvarthy Village, Valigonda Mandal, Nalgonda District.

...RESPONDENT NO.1/PETITIONER in W.P. No.5904 of 2021

2. Telangana Social Welfare, Residential Educational Institutions Society Rep by its Secretary, DSS Bhavan Masab Tank Hyderabad 500 028
3. Telangana Minority Residential Educational Institutions Society, Rep by its Secretary 62596/1/1 Road No 10 Beside Star Hospital Lane Beside Shankar Lal Jewellers Banjara Hills Hyderabad 500 034
4. Mahatma Jhyotiba Phule Telangana Backward Classes, Welfare Residential Institutions Society, Rep by its Secretary, DSS, Bhavan Masab Tank Hyderabad 500 028
5. Telangana Residential Educational Institutions Society, Rep by its Secretary 4th Floor DSS Bhavan Opp Chacha Nehru Park Masab Tank Hyderabad 500 028

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders of the Learned Single Judge passed in W.P. No. 5904 of 2021, dated 23/07/2024 pending disposal of the main Writ Appeal.

Counsel for the Appellant(s): SRI P. S. RAJASEKHAR, SC FOR TELANGANA STATE PUBLIC SERVICE COMMISSION(TSPSC)

Counsel for the Respondent No.1: MS. M. VANAJAKSHI

Counsel for the Respondent Nos.2 to 5: SRI N. BHOOPAL REDDY

The Court Delivered the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL Nos.270, 271 AND 272 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P.S. Rajasekhar, learned Standing Counsel for Telangana State Public Service Commission (TSPSC), for the appellant and Ms. M. Vanajakshi, learned counsel for respondent No.1 in all the appeals.

2. Although, W.A.No.270 of 2025 is yet to be listed, on the submission of learned counsel for the appellant that this appeal is also filed against the similar order as in W.A.Nos.271 and 272 of 2025, this appeal is also taken up today itself for disposal along with W.A.Nos.271 and 272 of 2025.

3. Learned counsel for the appellant submits that in the present writ appeals, the impugned orders of learned Single Judge have been complied with and there remains nothing for adjudication. Therefore, he seeks to withdraw these appeals.

4. The other side has no objection.

5. Accordingly, these Writ Appeals are **dismissed as withdrawn**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri P. S. Rajasekhar (SC for TGPSC) [OPUC]
2. One CC to Ms M. Vanajakshi, Advocate [OPUC]
3. One CC to Sri N. Bhupal Reddy, Advocate[OPUC]
4. Two CC to The GP for School Education, High Court for the State of Telangana, at Hyderabad[OUT]
5. Two CD Copies

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HIGH COURT

DATED:05/03/2025

COMMON JUDGMENT

WA.Nos.270, 271 and 272 of 2025



DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

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25/3/25